Papers Laid

[Shri Vidya Charan Shukla]

G.S.R. 2231 in Gazette of India dated the 20th September, 1969.

- (9) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 2327 in Gazette of India dated the 4th October, 1969.
- (10) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1969, published in Notification No. G.S.R 2328 in Gazette of India dated the 4th
- October, 1969. (11) The Indian Forest Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 2440 in Gazette of India dated the 25th October, 1969.
- (12) The Indian Forest Service (Regulation of Seniority) Second Amendment Rules, 1969, published in Notification No. G.S.R. 2474 in Gazette of India dated the 1st November, 1969. [*Placed in Library.* See No. LT-2014/69.]

Indian Telegraph (Fourteenth Amendment) Rules

SHRI SHER SINGH: I beg to lay on the Table a copy of the Indian Telegraph (Fourteenth Amendment) Rules, 1969, published in Notification No. G.S.R. 2162 (English version) and G.S.R. 2163 (Hindi version) in Gazette of India dated the 21st August, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See* No. LT-2015/69.]

Annual Accounts of Employees' Provident Fund Organisation etc.

SHRI SHER SINGH : On behalf of Shri S. C. Jamir,

I beg to lay on the Table-

(1) A statement on the action taken or proposed to be taken on the Recommendation (No. 132).concerning the Improvement of Conditions of Life and Work of Tenants, Sharecroppers and Similar Categories of Agricultural Workers adopted at the 52nd Session of the International Labour Conference held at Geneva in June, 1968. [Placed in Library. See No. LT-2016/69]

(2) A copy of the Annual Accounts of the Employees' Provident Fund Organisation, along with the Audit Report thereon for the year 1966-67. [*Placed in Library. See* No. LT-2017/69.]

Annual Accounts of Kandla Port Trust and Mormugao Port Trust

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): I beg to lay on the Table a cupy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :--

- Annual Accounts of the Kandla Port Trust for the year 1967-68 and the Audit Report thereon.
- (2) Annual Accounts of the Mormugao Port Trust for the year 1967-68 and the Audit Report thereon. [Placed in Library. See No. LT--2018/69.]

12.25 brs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 18th November, 1969, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill, 1969. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House concurs in the recommendation of the Lok Sabha that 393

the Rajya Sabha db join in the Joint Committee of the Houses on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidential thereto, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :--

- 1. Shri N. Anandam.
- 2. Shri Anant Prasad Sharma.
- 3. Shri Gurmukh Singh Musafir.
- 4. Pandit Bhawan prasad Tiwary.
- 5. Shri C. D. Pande.
- 6. Shri T. Chengalvaroyan.
- 7. Shri Sunder Mani Patel.
- 8. Shrimati Sarla Bhadauria.
- 9. Shri Kalyan Roy.
- 10. Shri Thillai Villalan".'

12.26 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th November, 1969, will consist of :--

- Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of :--

The Oaths Blil, 1963, as passed by Rajya Sabha.

The Indian Registration (Amendment) Bill, 1968, as passed by Rajya Sabha.

The Tea (Amendment) Bill, 1969.

The Central Silk Board (Amendment) Bill, 1968.

The Advocates (Second Amendment) Bill, 1968, as passed by Rajya Satiha.

The Petroleum (Amendment) Bill 1969.

The Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha. (3) Further Discussion of the motion moved by Shri Prakash Vir Shastri regarding subversive and violent activities in the country at 4-30 p.m. on Wednesday, the 26th November.

B.O.H.

(4) Discussion on the Resolution seeking approval of the notification issued on the 3rd October, 1969, declaring the service in the Food Corporation of India to be an essential service at 5-00 p.m. on Thursday, the 27th November.

श्वी मधु लिमये (मुंगेर): ग्राध्यक्ष महोदय, ग्रयले सप्ताह के कार्य के बारे में मुफ्रे एक सवाल पूछना है। ग्रगले सप्ताह यहां जो कार्यवाही होगी उसके बारे में मैं एक ही जानकारी चाहता है।

ग्रसम के सम्बन्ध में संविधान में परिवर्तन करने वाला जो विधेयक वा उसको राष्ट्रपति के द्वारा मान्यता दी गई है। ग्रब वह संविधान का तिस्सा हो गया है तो वह ग्रसम के बारे में हिल सब स्टेट के बारे में सब्सटैंशियल विधेयक सरकार कब लायगी यह मैं जानना चाहता है?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): The draft has been discussed with both the parties concerned because we would like to bring forward legislation which has a broad agreement of both the parties. Some of the items are under discussion with them but our intention is to bring forward the legislation before this House in this session.

भी कंवर साल गुप्त (दिल्ली सदर): प्रध्यक्ष महोदय, रूल 184 के तहत हम लोगों ने एक सैंशर मोशन श्री जगजीवन राम द्वारा 10 साल के इनकमटैक्स स्टिन्स न दाखिल करने के बारे में दिया था ग्रीर उस वारे में यहां सदन् मे बहम होनी चाहये उसके लिये सदन की चारों ग्रीर से मांग है। यह इनकमटैक्स के रिटन्स इतने समय तक न दाखिल करना एक बड़ा गम्भीर मामला है ग्रीर इस पर बहन को टाला न जाय ग्रीर जगजीवनराम जी इस पर जवाब दें...(म्यवधान)